

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO.HC.VII-21/2008(Pt.)/1664/A.**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Joint Registrar, Gauhati High Court,  
Itanagar Permanent Bench,  
Naharlagun.

Dated Guwahati, 28<sup>th</sup> March, 2022.

Sub:- **Station leave permission.**

Ref:- HC (IB)-VIG/01/2022 Dated 22.03.2022.

Sir,

With reference to the above, I am directed to inform you that the prayer of Shri Hirendra Kashyap, District & Sessions Judge, Khonsa, Tirap District Arunachal Pradesh, for **station leave permission from the evening of 25.03.2022 to the morning of 28.03.2022**, has been granted. A senior Judicial officer at the station will remain in charge of his Court and office in his absence.

Yours faithfully,

*Sd/-*

**JT.REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-21/2008(Pt.)/1665-66/A, dated 28.03.2022**

Copy to:

1. The District & Sessions Judge, Khonsa, Tirap, District Arunachal Pradesh.
2.  The Project Manager, Gauhati High Court.

*Sd/-*

**JT.REGISTRAR (VIGILANCE)**

*Pds*